

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No. 1465 of 1997

(14)

New Delhi, this the 4th day of February, 1998.

Hon'ble Mr. N. Sahu, Member (A)

S.P. Pandey
S/o late Sh.B.M. Pandey
R/o II/4, CPWD Service Centre
D.I.Z. Area Sector-IV
New Delhi

...Applicant

(By Advocate : Sh. Surinder Singh)

Versus

Union of India : through

1. The Secretary
Ministry of Urban Development
Nirman Bhawan
New Delhi

2. Director of Estates
Nirman Bhawan
New Delhi

3. The Executive Engineer &
Estate Officer
Smt. S.K. Hospital Division,
CPWD
New Delhi

... Respondents

(By Advocate : SH.K.C.D. Gangwani and
Sh. S.M. Arif)

ORDER(ORAL)

By Sh. N. Sahu, Member (A) -

Heard.

2. The initial point to be decided is whether this OA is hit by the doctrine of res judicata. Learned counsel for respondents pointed out that in OA-1275/96 decided on 26.01.1997, this very plea taken in this OA has been raised and this Tribunal has rejected this plea and dismissed the OA. Subsequently, a Review Application was also filed and

(15)

the same was dismissed. In this view of the matter, this OA is clearly hit by the doctrine of res judicata.

3. OA is dismissed. No costs.

Narasimha
(N. Sahu)
Member (A)

/Kant/